

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR NO. 2389 OF 2013**

**Dated: 18<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jharkhand State Electricity Board** .....Appellant (s)  
**Versus**  
**Central Electricity Regulatory Commission & Anr.** ....Respondent (s)

Counsel for the Appellant(s) : Mr. Himanshu Shekhar  
Mr. Aabhas Parimal

**ORDER**

This appeal is pending in this Tribunal from the year 2013. Counsel for the applicant/appellant has not taken any steps to remove the office objections. Counsel for the appellant states that he will obtain instructions as to whether anything survives in this matter. At his instance, the matter is adjourned to **04.04.2016**. On that day we will pass appropriate orders.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk